FORM A
PUBLIC ANNOUNCEMENT
(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARSHAL SHIP MANAGEMENT PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Marshal Ship Management Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29th December 2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies-Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74910MH2019PTC334992
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	D Wing, 6th FLOOR, Unit 605, 606, 607, Times Square Andheri (E) Mumbai 400059
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23rd April, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	M/s. Waterfall Insolvency Professional Private Limited IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016 Designated Director : Mr. Avinash Ambikaprasad Shukla IBBI Reg: IBBI/IPA-003/IP-N00243/2019-2020/12839
8.	LAST DATE FOR SUBMISSION OF CLAIMS	23rd May 2026

Notice is hereby given that the Marshal Ship Management Private Limited has commenced voluntary liquidation on 23rd April 2026

The stakeholders of Marshal Ship Management Private Limited are hereby called upon to submit a proof of their claims, on or before 23rd May 2026 to the liquidator at the address mentioned against item 7.

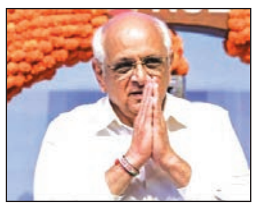
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Avinash Ambikaprasad Shukla
Designated Director
IBBI Registration No: IBBI/IPA-003/IP-N00243/2019-2020/12839
AFA No.: AA3/12839/02/300626/301298 valid up to 30/06/2026
of M/s. Waterfall Insolvency Professionals Private Limited
IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016
AFA: AA1/50016/02/311226/20083 valid upto 31.12.2026
Liquidator in the matter of Marshal Ship Management Pvt. Ltd. - Under Voluntary Liquidation
Date : 25.04.2026
Place: Mumbai

सुरत पालिका निवडणुकीपूर्वी मुख्यमंत्र्यांची भव्य बाईक रॅली

■ सुरत



पालिका निवडणुकीचा प्रचार संपण्याच्या काही दिवस आधीच राजकीय ताकदीचे मोठे प्रदर्शन करत गुजरातचे मुख्यमंत्री भूपेंद्र पटेल यांनी सुरतच्या मध्यवर्ती भागातून सुमारे ५ किमीची भव्य बाईक रॅली काढली. येथील सुरत महानगरपालिका निवडणुकांमध्ये वर्चस्व मिळवण्यासाठी भाजपाचा हा प्रयत्न आहे.

ही रॅली वराछा आणि कतारगाम या पाटीदारबहुल भागातून गेली. वॉर्ड क्रमांक १४ ते १७ पर्यंतच्या मार्गावर मोठी गर्दी, पक्षाचे कार्यकर्ते आणि कडेकोट पोलीस बंदोबस्त होता. काही तासांतच संपूर्ण मार्ग सुरक्षा छावणीसारखा दिसू लागला. प्रशासनाने कडक नजर ठेवली होती. ही फक्त रॅली नाही, तर मुख्यमंत्री स्वतः सुरतच्या प्रचाराची धुरा सांभाळत असल्याचा संदेश आहे, असे भाजपाचे राज्य सरचिटणीस प्रशांत कोरट यांनी सांगितले. तेही या मिरवणुकीत सहभागी झाले होते. सीमाडा नाका ते हिराबाग सर्कल या रॅलीनंतर संपूर्ण शहरात पोलीस बंदोबस्त अधिक कडक करण्यात आला होता. गर्दी नियंत्रणात ठेवण्यासाठी आणि वाहतूक सुरळीत ठेवण्यासाठी वाहतूक वळवणे, बॅरिकेड आणि गस्त पथके तैनात करण्यात आली होती. सुरतची पालिका निवडणूक ही प्रतिष्ठेची लढाई बनली आहे. मुख्यमंत्र्यांच्या रोड शोला मिळालेल्या प्रतिसादावरून हे दिसून आले.

डेन्मार्कमध्ये दोन ट्रेनची धडक! १७ जण जखमी

■ कोपेनहेगन

डेन्मार्कमध्ये कोपनहेगनच्या उत्तरेला ४० किलोमीटर अंतरावर असलेल्या ग्रिब्स्कोव्ह येथे दोन ट्रेनची समोरासमोर धडक होऊन १७ जण जखमी झाले. त्यापैकी चौघांची प्रकृती गंभीर आहे. ग्रिब्स्कोव्ह नगरपालिकेच्या महापौर ट्राइन एगेटवेड यांनी फेसबुकवर सांगितले की, काही जखमींना हेलिकॉप्टरने रुग्णालयात नेण्यात आले.

हिलरोड आणि कागेरुप या शहरांच्या दरम्यान टक्कर झालेल्या दोन ट्रेनच्या पुढच्या इंजिनचा पूर्णपणे चेंदामेंदा झाला. या घटनेची माहिती मिळताच पोलीस आणि रेल्वेचे कर्मचारी घटनास्थळी दाखल झाले. आणि त्यांनी स्थानिकांच्या मदतीने ट्रेनमधून सर्व प्रवाशांना बाहेर काढले. जखमींना रुग्णालयात दाखल केले. या ट्रेनचा वापर ग्रिब्स्कोव्हचे अनेक रहिवासी, कामगार आणि विद्यार्थी करतात. गेल्या वर्षी ऑगस्टमध्ये, एका क्रॉसिंगवर एक्स्प्रेस ट्रेने ट्रकला धडक दिल्याने एका व्यक्तीचा मृत्यू झाला.

देश विदेश

बलुचिस्तानमध्ये खाणकाम सुरू असताना गोळीबार! ९ जण ठार

■ क्वेटा

बलुचिस्तानच्या चगाई जिल्ह्यातील तांबे आणि सोन्याच्या खाणकाम सुरु असताना हल्लेखोरांनी केलेल्या गोळीबारात ९ जणांचा मृत्यू झाला. सर्व मृतदेह दलबंदिन येथील प्रिन्स फहद रुग्णालयात नेण्यात आले.पाकिस्तानच्या मानवाधिकार आयोगाने (एचआरसीपी) एक्सवर प्रसिद्ध केलेल्या एका निवेदनात या घटनेचा निषेध केला.

नॅशनल रिसोर्सेस लिमिटेड (एनआरएल) ही लकी सिमेंट, फातिमा फर्टिलायझर आणि लिबर्टी मिल्स यांच्या संयुक्त उपक्रमातून स्थापन झालेली एक पाकिस्तानी खाणकाम कंपनी आहे. ही कंपनी चगाईमध्ये तांबे-सोने

आणि शिसे-जस्त यांच्या साठ्यांचा सक्रियपणे शोध घेत असून या उपक्रमात लकी सिमेंटची ३३.३३ टक्के हिस्सेदारी आहे.

मांडवी नदीत नव्या कॅसिनो बोटीविरोधात याचिका

२७ एप्रिलला सुनावणी

■ पणजी

सविस्तर वाचण्यासाठी व शेअर करण्यासाठी हा क्यूआर कोड स्कॅन करा

मांडवी नदीत डेल्टीन कंपनीची मोठी कॅसिनो बोट आणण्याच्या हालचालींविरोधात जनहित याचिका दाखल करण्यात आली आहे. 'इनफ इज इनफ'सह सामाजिक कार्यकर्त्यांनी ही याचिका दाखल केली असून पुढील सुनावणी २७ एप्रिल रोजी होणार आहे. सध्या असलेल्या ७० प्रवासी क्षमतेच्या बोटीऐवजी सुमारे २ हजार प्रवासी क्षमतेची मोठी बोट आणण्याचा प्रयत्न होत असल्याचा आरोप याचिकेत करण्यात आला आहे. ही परवानगी गोवा सार्वजनिक जुगार कायदा व शासनाच्या नियमांना बगल देऊन दिल्याचा दावा करण्यात आला आहे.

या प्रकरणी लिबिया लोबो सरदेसाई, उदय भेंब्रे, सुदीप ताम्हणकर आणि हरीश मडकईकर यांनी याचिका दाखल केली आहे. राज्य सरकार आणि डेल्टा प्लेझर क्रूझ कंपनी प्रायव्हेट लिमिटेड यांना प्रतिवादी करण्यात आले आहे. सुनावणीदरम्यान, ज्येष्ठ वकील एस. मुरलीधर यांनी ही बोट उडपीहून गोव्याकडे येत असल्याचा मुद्दा मांडत, सुनावणी पूर्ण होईपर्यंत ती माघारी पाठवण्याची मागणी केली. दरम्यान, अॅडव्होकेट जनरल देविदास पांगम यांनी सांगितले की, बोटीला परवानगी देण्यापूर्वी नदीची पाहणी करण्यात आली असून अहवाल न्यायालयात सादर केला जाईल.

७ महिन्यांच्या गर्भवती अल्पवयीन मुलीला गर्भपाताला कोर्टाची परवानगी

■ नवी दिल्ली

सर्वोच्च न्यायालयाने सात महिन्यांपेक्षा अधिक गर्भवती असलेल्या अल्पवयीन मुलीला स्वेच्छेने गर्भपाताची परवानगी दिली आहे. संबंधित मुलीची स्पष्ट इच्छा, मानसिक ताण आणि आरोग्याची स्थिती लक्षात घेऊन न्यायालयाने कोणालाही तिच्या इच्छेविरुद्ध प्रसूतीस भाग पाडता येणार नसल्याचेही स्पष्ट केले. न्या. बी. व्ही. नागरत्ना आणि न्या. उज्वल भुईया यांच्या खंडपीठाने एका प्रकरणाच्या सुनावणीदरम्यान स्पष्ट केले की, हा केवळ अजन्म बाळाचा प्रश्न नसून संबंधित मुलीच्या इच्छेचा आणि तिच्या आयुष्याच्या अधिकाराचा प्रश्न आहे. जर महिलेला किंवा मुलीला बाळाला जन्म द्यायचा नसेल तर तिला जबरदस्तीने प्रसूतीसाठी भाग पाडता येणार नाही. सुनावणीदरम्यान केंद्र सरकारतर्फे उपस्थित विधी अधिकाऱ्यांनी वैद्यकीय अहवालाचा दाखला देत, या टप्प्यावर गर्भपात करणे आई आणि गर्भातील बाळ दोघांसाठीही धोकादायक ठरू शकते.

२५ वर्षांनंतर दक्षिण कोरियात होंडाची कार विक्री थांबणार

■ सेऊल

दक्षिण कोरियातील वाहन बाजारात मोठा बदल होणार आहे. जपानमधील प्रसिद्ध वाहन निर्माता कंपनी होंडाने तब्बल २५ वर्षे कार विक्री २०२६ च्या अखेरपर्यंत नवीन कार विक्री बंद करण्याचा निर्णय घेतला. वाढती स्पर्धा, बदलती ग्राहक पसंती आणि विद्युत वाहनांच्या वाढत्या मागणीच्या पार्श्वभूमीवर कंपनीने हा निर्णय घेतल्याची माहिती आहे.

होंडाने २००१ साली दक्षिण कोरियाच्या बाजारपेठेत प्रवेश केला होता. सुरुवातीच्या काळात कंपनीच्या गाड्यांना ग्राहकांकडून चांगला प्रतिसाद मिळाला. आकर्षक रचना, टिकाऊपणा, विश्वासार्ह कामगिरी आणि आरामदायी प्रवास यामुळे होंडाच्या गाड्यांनी ग्राहकांची पसंती मिळवली होती. काही वर्षातच कंपनीने स्वतःचे वेगळे स्थान निर्माण केले.२००८ साली होंडाने दक्षिण कोरियामध्ये मोठा टप्पा गाठला होता. एका वर्षात दहा हजार गाड्यांची विक्री करणारा तो पहिला वाहन ब्रँड ठरला होता.

मात्र गेल्या काही वर्षांत वाहन बाजारात बदल झाले. पेट्रोल आणि डिझेल गाड्यांपेक्षा विद्युत वाहनांची मागणी झपाट्याने वाढू लागली. स्थानिक कंपन्यांनीही आधुनिक तंत्रज्ञानासह नवीन गाड्या बाजारात आणल्या. त्याचबरोबर चीन आणि अमेरिकेतील काही कंपन्यांनी दक्षिण कोरियामध्ये जोरदार स्पर्धा निर्माण केली. या वाढत्या स्पर्धेचा परिणाम होंडाच्या विक्रीवर झाला.गेल्या वर्षी कंपनीच्या विक्रीत सुमारे २२ टक्क्यांची घट झाल्याची माहिती आहे. ग्राहकांची बदलती पसंती, वाढती स्पर्धा आणि नव्या तंत्रज्ञानाच्या वाहनांकडे वळणारा बाजार यामुळे कंपनीने आपली रणनीती बदलण्याचा निर्णय घेतला.

होंडाने स्पष्ट केले आहे की, कार विक्री बंद केली जाणार असली तरी विद्यमान ग्राहकांसाठी सेवा सुरू राहतील. गाड्यांची दुरुस्ती, सुटे भाग, देखभाल आणि हमीशी संबंधित सुविधा पुढेही उपलब्ध राहतील. त्यामुळे आधीच होंडाची कार वापरणाऱ्या ग्राहकांना अडचण येणार नाही.

मोजतबा खामेनींना कृत्रिम पाय लागणार? इराण लष्कराच्या हाती

■ तेहरान

इराणचे सर्वोच्च नेते मोजतबा खामेनी गंभीर जखमी असल्याची चर्चा आंतरराष्ट्रीय स्तरावर सुरु आहे. त्यांच्या एका पायावर अनेक शस्त्रक्रिया झाल्यानंतर कृत्रिम पाय बसवावा लागू शकतो, चेहरा आणि ओठांवरील भाजल्याच्या जखमांमुळे प्लास्टिक सर्जरीची गरज भासणार असल्याची माहिती आहे. त्यांच्या प्रकृतीमुळे इराणची सूत्रे लष्करी अधिकाऱ्यांच्या हाती असल्याचीही चर्चा आहे. मात्र या सर्व दाव्यांना अधिकृत दुजोरा मिळालेला नाही. इराणमधील प्रत्यक्ष सत्ताकारणात लष्कराचा प्रभाव वाढल्याचीही चर्चा आहे. इस्लामिक क्रांती रक्षक दलाशी संबंधित वरिष्ठ अधिकारी सुरक्षा, परराष्ट्र धोरण, युद्धनीती आणि अमेरिकेशी संबंध या विषयांवर महत्त्वाचे निर्णय घेत आहेत. अमेरिकेचे राष्ट्राध्यक्ष डोनाल्ड ट्रम्प यांनी होर्मुज सामुद्रधुनीत सुरुंग टाकणाऱ्या लहान जहाजांना नष्ट करण्याचे सैन्याला आदेश दिल्याची माहिती आहे. दरम्यान, १० भारतीय जहाजे सुरक्षित बाहेर पडली आहेत. तर १४ जहाजे अजूनही फारसच्या आखातात अडकलेली आहेत. दुसरीकडे, इराणचे निर्वासित युवराज रेजा पहलवी यांच्यावर बर्लिनमध्ये निदर्शकांनी लाल रंग फेकला. अमेरिकन सिनेटमध्ये ट्रम्प यांच्या युद्धसंबंधी अधिकारांवर मर्यादा आणण्याचा प्रस्तावही ५१ विरुद्ध ४६ मतांनी फेटाळण्यात आला.

केईएम रुग्णालयात रुग्णाची आत्महत्या

मुंबई- केईएम रुग्णालयात आज दुपारी सुमारे १ वाजण्याच्या सुमारास २५ वर्षीय तरुणाने रुग्णालयातच गळफास लावून आत्महत्या केली. संबंधित तरुणावर गेल्या महिनाभरापासून रक्ताच्या कर्करोगावर उपचार सुरू होते. त्याला रुग्णालयाच्या हेमेटोलॉजी विभागात दाखल करण्यात आले होते. उपचारादरम्यान त्याच्या प्रकृतीत काही प्रमाणात सुधारणा होत असल्याने लवकरच डिस्चार्ज देण्याची तयारी सुरू होती. मात्र, दुपारी अचानक त्याने रुग्ण पाईपला गळफास लावून आत्महत्या केल्याचे उघड झाले. ही घटना उघड होताच रुग्णालय प्रशासनात एकच खळबळ उडाली.

बीड कारागृह कराडच्या जीवावर सनी आठवलेची क्लिप व्हायरल

■ बीड

बीड जिल्हा मध्यवर्ती कारागृह कथित गैरप्रकारांमुळे आधीच वादात असताना आणखी एक ऑडिओ क्लिप व्हायरल झाल्याने खळबळ उडाली आहे. या क्लिपमध्ये गुन्हेगार पार्श्वभूमी असलेल्या सनी आठवले याने कारागृहातील व्यवस्थापनाबाबत गंभीर आरोप केले आहेत. मस्साजोगचे सरपंच संतोष देशमुख हत्या प्रकरणातील मुख्य आरोपी वाल्मिक कराडच्या जीवावर कारागृह चालते, असा गंभीर आरोप या क्लिपमध्ये करण्यात आला आहे.

व्हायरल झालेल्या कॉल रेकॉर्डिंगमध्ये सनी आठवले याने असा दावा केला की, कारागृहात वाल्मिक कराडचा प्रचंड दबदबा आहे. तो अझहर पठाण या कैद्यावर सतत दबाव टाकत असून, त्याला अमानुष मारहाण करत आहे. एका कैद्याला मारहाण करून जबाब बदलण्यासाठी दबाव टाकला जात आहे. त्याच्या गँगला कारागृहात डिश टीव्हीसह विविध व्हीआयपी सुविधा पुरवल्या जात आहे. कराडकडे सिम कार्ड, आर्थिक व्यवहार आणि काही अधिकाऱ्यांशी संबंधित माहिती आहे.

INDIANA CURRENT CONTROL LIMITED

Corporate Identity Number: U99999MH1995PLC086511;
Registered Office: Bldg. 3, 6th floor, 17, Navjivan Commercial Co-op Soc Ltd, Lamington Road, Mumbai – 400 008; Tel.: +91-74980 78092;
Email ID: apurvadh@gmail.com; Website: https://indianacurrent.com

NOTICE TO THE SHAREHOLDERS

Shareholders of the Company are hereby informed that pursuant to Section 110 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014, to the extent notified, the Company as on April 24, 2026 had completed the dispatch of Postal Ballot Notice dated April 17, 2026 with the proposed resolution and explanatory statement thereto along with a Postal Ballot Form and a self-addressed, prepaid postage envelope, to the shareholders of the Company whose names appear in the Register of shareholders as on April 17, 2026 seeking their consent to the voluntary delisting of the equity shares of the Company from The Calcutta Stock Exchange Limited, which it proposes to pass through Postal Ballot including voting by electronic means.

Shareholders shall note that the option of e-voting is also available which starts on and from April 25, 2026 at 09.00 A.M. and ends on May 24, 2026 at 05.00 P.M.

The Board of Directors of the Company have appointed CS Rishabh Baid, Baid & Bengani Associates LLP,
Membership Number: F13071 and Firm Registration number - L2021WB010400, as the Scrutinizer for conducting the Postal Ballot process in a fair and transparent manner. Shareholders are requested to kindly note that the duly completed and signed Postal Ballot Form should reach the Scrutinizer not later than 5.00 p.m. on May 24, 2026. All Postal Ballot Forms and E-Votes received after the said date and time will be treated as if replies from such shareholders have not been received.

Any shareholder who has not received Postal Ballot Form may request for a duplicate Postal Ballot Form to the Company. In case of any grievances connected with the voting through Postal Ballot, shareholders are requested to contact Mr. Apurva Praful Dharia, at E-mail: apurvadh@gmail.com.

By order of the Board of Directors,
For Indiana Current Control Limited
Sd/-
Apurva Praful Dharia
Whole-time Director
DIN: 00585574

Date: 24.04.2026
Place: Mumbai

AXIS BANK LTD. (CIN: L65110GJ1993PLC020769)

Corporate Office: Structured Assets Group, "Axis House", 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025.

INVITATION FOR ASSIGNMENT OF DUES

Axis Bank Limited, hereby invites proposal from ARCs / NBFCs / FIs for acquisition of debt of Diamond Engineering (Chennai) Private Limited which is engaged in fabrication of structural steel products and capital goods for engineering and infrastructure projects with principal outstanding of approx. Rs 44.22 Crs, through a competitive bidding process under the Swiss Auction Process at a reserve price of Rs 44.00 Crs. The sale of debt is on "As is where is and as is what is basis." and without any recourse to Axis Bank.
The schedule of procedure and timelines for the bid are as under:

Bid Process	Timelines
ARCs / NBFCs / FIs to submit Expression of Interest	03-May-2026
Timeline for Due Diligence	17-May-2026
Last Date of submission of Binding offer	18-May-2026
Declaration of successful bidder	19-May-2026
Issue of acceptance	20-May-2026
Receipt of assignment consideration and execution of Assignment Agreement	21-May-2026

The broad terms of the offer are as follows :-

1. The assignment shall be on Cash Basis only.
2. The ARCs / NBFCs / FIs ("Bidders") should submit an Expression of Interest (EOI), expressing their interest in conducting the due diligence and acquiring the debt before 6 PM,
3. The EOI should be e-mailed to **sag.south@axis.bank.in** within the above timelines.
4. Information Memorandum and details of the Company will be shared with Bidders who submit their EOI, after execution of Non-Disclosure Agreement in the acceptable form. Such information is furnished on the basis of data available with Axis and shall not be deemed to be a representation by Axis about quality of assets
5. Bidders to conduct their own due diligence, investigation, analysis and independent verification. Cost of the same will have to be borne by the Bidders.
6. The sale would be through Swiss Challenge process, details along with Reserve Price will be provided to participating ARCs/ NBFCs/ FIs during the course of the process
7. Cut-off date denotes the date of assignment the Stressed Loan Exposure (s) i.e., all realization/ recoveries made up to the cut- off date shall be retained by the Bank.
8. The transfer of loan exposure will be on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis" i.e., with the risk such credit risk, operational risk, legal or any other type of risks associated with the Stressed Loan Exposure(s) being transferred to the acquirer and shall not be liable to be revoked for any breach including antecedent breach of any representation and warranty. In the event of non-realization of amount out of assets/securities, the Bank is not liable to refund anything in part or full. Bank reserves right to execute the assignment deed as per Bank's format
9. In case any un-devolved LCs/ BGs yet to be invoked/ instalments of DPGs, which are not yet due, in respect of the specified loan exposure being offered for transfer by the Bank. Bank shall retain charge on the securities relating to un-crystallized non-funded facilities. In case of crystallization of non-funded facilities after the transfer of loan exposure, the acquirer of the fund based loan exposure of the said loan account shall be bound to purchase that converted portion of non-fund based loan exposure (net of cash margin converted into fund-based exposure) from Bank on predefined terms and conditions of notice and Assignment Deed.
10. Taxes, stamp duty and registration charges that may be arising out of the transaction shall be payable by the successful bidder.
11. Bank shall reserve the exclusive right to deal with the claims pertaining to ECGC/CGTMSE (both present & future) /cash margin/insurance claim/subsidy reserve fund/margin etc. of the Stressed Loan Exposure(s) and the successful acquirer/bidder has no right or authority or claim thereon.
12. AXIS BANK reserve the right to add or delete accounts or modify the composition of the Stressed Loan Exposure (Individual/Portfolio) offered for transfer and transfer structure at any stage without assigning any reason.
13. Further, AXIS BANK does not represent and warrant realizations in terms of the valuations of the security reported in the Preliminary Information Memorandum. Further, AXIS BANK also does not warrant and represent that the security is enforceable beyond the extent asserted by its advocates. The bidder(s) are therefore advised to have complete due diligence of the account put for transfer. Bank will not entertain, any claim whatsoever, for any deficiency pointed out in future and will not indemnify/make losses good to the successful buyer
14. Notwithstanding anything contained herein above, Bank reserve the right to examine the EoI and accept or reject any or all or some of the EoIs at its sole discretion, and neither this notification nor delivery of an EoI nor the consideration thereof by Bank shall be construed as creating any kind of right or interest in any interested party to be considered any further in the process or entitle them to any recourse against the lenders.
15. Notwithstanding anything contained in this notice, neither AXIS BANK, nor its employees or its advisors accept any responsibility or liability, whatsoever, in respect of any statements or omissions herein, or the accuracy, completeness or reliability of information, and shall incur no liability, under any law, statute, rules or regulations as to the accuracy, reliability or completeness of this PUBLICATION, even if any loss or damage is caused by any act or omission on the part of Axis Bank or its employees or its advisors, whether negligent or otherwise.
16. AXIS BANK, may, at its sole discretion, add amend, vary, modify, delete, any of the conditions, date etc. of this notice as may be deemed necessary in the light of the facts and circumstances and also issue one or more Agenda, Corrigendum as required without giving any reasons thereto.
17. AXIS BANK reserve the right not to go ahead with the proposed transfer at any stage, without assigning any reason. Axis Bank has absolute and unimpeachable right with respect to all the matters starting from receiving, considering, accepting the bid, or transferring the specific loan exposure and such right without limitation encompasses right to not to receive, not to consider, not to accept the bid and decide not to transfer the specific loan exposure. AXIS BANK would not entertain any claim from any acquirer in this regard. The decision of the AXIS BANK in this regard shall be final and binding.
18. The Assignment will be done on prescribed format. Any changes in the prescribed format will be accepted only if approved by the Bank considering the specific facts of the transaction and any changes in the basic premise of the draft agreement will not be accepted.
19. The Bids submitted by bidder(s) should be unconditional, irrevocable & binding in all respect. Bidder(s) cannot withdraw the bid once submitted & successful bidder has to complete the transaction related to transfer of the loan exposure where they are declared successful bidder in the time bound program as notified in the notice. Conditional and contingent bids are liable to be disqualified by the Bank.
20. Under no circumstances successful bidder can refuse to complete the transaction citing any reason or defects/ objection in any loan exposure. If they do so, the matter will be reported to RBI/regulator & their association concerned for taking necessary action. The Bank may also consider not to entertain any future transactions with such bidder(s) in future.
21. By virtue of submission of the bids, it shall be deemed that the bidder(s) have conducted their own independent due diligence at their own costs without relying on the information provided by the Bank, including verifying available securities/guarantees, various legal proceedings as well as ascertain the known and unknown liabilities, encumbrances and any other dues from concerned authorities or stakeholders to their satisfaction before submitting the bids. Any bid made shall be deemed to have been submitted after complete satisfaction of bidder(s) thereto and or all claims there against and proper inspection and hence the bidder(s) shall not be entitled to make any representation or raise any query/objection to AXIS BANK, as to the title or condition of the Secured assets or any part thereof or any liabilities/ encumbrances/ dues/taxes/levies irrespective as to whether they are disclosed or undisclosed. It should also be noted that AXIS BANK does not make any representation as to the correctness, validity or adequacy, sufficiency or otherwise of any such information pertaining to liabilities, encumbrances and statutory dues of the loan exposure(s). The bidder(s) are expected to submit their bids with independent professional, financial and legal advice for studying, assessing and analysing the Stressed Loan Exposure(s) in respect of NPA account and value thereof before submitting their bids. Further, it would also be deemed that by submitting the bid, the bidder(s) have read, understood and have made a complete and careful examination of all information given in this notice. AXIS BANK as well as its officials shall not be held responsible or liable for any of the consequences arising therein or relating to it.
22. In case stressed assets accounts shown in the web notice have any instance of frauds, detected by the Bank, the bidder(s) shall neither belong to the existing promoter group of such borrower shall not be a subsidiary/associate/related party etc. (domestic as well as overseas) of any person belonging to the existing promoter group of such borrower. The details of the instances of fraud detected, if any, in the stressed loan account, shall be shared with the Bidder(s) after execution of NDA with the Bank.
23. Transferee shall furnish an undertaking regarding maintenance of all the required documents/records and Bank also reserves the right to declare the account as "Fraud" or "No Fraud" on future date.
24. Any taxes that may arise because of the transfer of Stressed Assets, shall be borne and payable solely by the successful Bidder(s). In the event, any of the tax is required to be paid by way of tax deduction/tax withholding/advance tax/or any other tax/interest/penalty in relation to the transaction with the Assignee under this Agreement, such tax amount shall be paid/reimbursed by the successful Bidder to the Bank, in addition to the agreed consideration.
25. The successful bidder will be intimated by the AXIS BANK after conducting auction. After approval/confirmation of transfer by the Appropriate Authority of the bank, the same will be intimated to the Successful Bidder. Within 1 banking day from receipt of final confirmation, the successful bidder shall have to deposit the entire amount. If bid amount is not remitted to the Bank as prescribed above, in addition to bid amount, Bank reserves the right to instruct the bidder to pay interest at 13.03% p.a. compounded with monthly rest from 7th banking day from receipt of final confirmation till actual payment. This shall be without prejudice to the right of the Bank to cancel the bid, forfeit the advance amounts paid and initiate such other claims against the bidder. Further, in such case, AXIS BANK shall have every right to retransfer the said Stressed Loan Exposure(s).
26. The details about the execution of the assignment deed and completion of other legal formalities shall be provided through the concerned Branches of the AXIS BANK. Further, takeover of the security documents and other related documents including documents of suits filed shall be arranged at a mutually convenient date and time at the respective branches wherein such documents are kept.
27. Any extension in timelines/modifications in the content of this web notice will not necessarily be carried out through another advertisement but may be notified directly on the website and interested bidders should regularly visit the website to keep themselves updated regarding clarifications, modifications, amendments or extensions.

MALEGAON POWER SUPPLY LIMITED

CIN:U40104WB2008PLC125228

NOTICE INVITING TENDER (NIT)

Malegaon Power Supply Limited (MPSL), wholly owned subsidiary of CESC Limited, Kolkata invites bids for 2 years Contract for MPSL Housekeeping, Guesthouse & Canteen Operations.

Detailed Tender availability in Vendor Zone https://www.mpsl.co.in/

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARSHAL SHIP MANAGEMENT PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	Marshal Ship Management Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29th December 2022
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	Registrar of Companies- Mumbai
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U74910MH2019PTC334992
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	D Wing, 6th FLOOR, Unit 605, 606, 607, Times Square Andheri (E) Mumbai 400059
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23rd April, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	M/s. Waterfall Insolvency Professional Private Limited IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016 Designated Director : Mr. Avinash Ambikaprasad Shukla IBBI Reg: IBBI/IPA-003/IP-N00243/2019-2020/12839
8.	LAST DATE FOR SUBMISSION OF CLAIMS	23rd May 2026

Notice is hereby given that the **Marshal Ship Management Private Limited** has commenced voluntary liquidation on **23rd April 2026**.

The stakeholders of **Marshal Ship Management Private Limited** are hereby called upon to submit a proof of their claims, on or before **23rd May 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date : 25.04.2026 **Avinash Ambikaprasad Shukla**
Place: Mumbai **Designated Director**
IBBI Registration No: IBBI/IPA-003/IP-N00243/2019-2020/12839
AFA No.: AA3/12839/02/300626/301298 valid up to 30/06/2026
of M/s. Waterfall Insolvency Professionals Private Limited
IBBI Reg: IBBI/IPE-0022/IPA-1/2022-23/50016
AFA: AA1/50016/02/311226/20083 valid upto 31.12.2026
Liquidator in the matter of Marshal Ship Management Pvt. Ltd.
- Under Voluntary Liquidation

JAYASWAL NECO INDUSTRIES LIMITED

CIN-L28920MH1972PLC016154
Regd. Off.: F-8, MIDC Industrial Area, Hingna Road, Nagpur-440016 (MH)
Tel No.: 07104 - 237276
Website: www.necoindia.com | E-mail: contact@necoindia.com

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION ("DEMAT") OF PHYSICAL SHARES

Notice is hereby given pursuant to **SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026** that a special window from **February 05, 2026 to February 04, 2027** has been introduced to facilitate Shareholders for lodging/re-lodging requests for transfer / dematerialisation of physical securities which were sold or purchased prior to April 01, 2019. This special window shall also be available for such transfer requests which were submitted prior to April 01, 2019 and were rejected / returned/not attended due to deficiency in the document / process or otherwise.

Eligible Shareholders are requested to submit their transfer request along with the requisite Documents to the Company's **Registrar and Transfer Agent (RTA) i.e. MUFG Intime India Private Limited, C-101, Embassy, LBS Marg, Vikhroli (West), Mumbai- 400083.** Details are also available on the website of the Company i.e. **www.necoindia.com**.

For **Jayaswal Neco Industries Limited**
Sd/-
Ashish Srivastava
(Company Secretary and Compliance Officer)

Place : Nagpur
Date : 24th April, 2026

JAYASWAL NECO INDUSTRIES LIMITED

CIN:- L28920MH1972PLC016154
Regd. Office : F-8, MIDC Industrial Area, Hingna Road, Nagpur - 440 016 (India).
E-mail: contact@necoindia.com | Website: www.necoindia.com
(₹ in Lakhs, except per equity share data)

Extract of Statement of Audited Financial Results for the Quarter and Year Ended 31st March, 2026

	PARTICULARS	QUARTER ENDED 31.03.2026	YEAR ENDED 31.03.2026	QUARTER ENDED 31.03.2025
1.	Total Income from Operations	197885	714495	167793
2.	Net Profit for the period (before tax and Exceptional items)	23647	61349	13664
3.	Net Profit for the period before tax (after Exceptional items)	23647	60345	13664
4.	Net Profit for the period after tax (after Exceptional items)	19087	46311	10164
5.	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	19321	46579	10462
6.	Equity Share Capital	97099	97099	97099
7.	Other Equity (excluding Revaluation Reserve as shown in the Audited Balance Sheet)	-	187015	-
8.	Earnings Per Share (of Rs.10/- each)			
	a) Basic after Exceptional items	1.97*	4.77	1.05*
	b) Basic before Exceptional items	1.97*	4.87	1.05*
	c) Diluted after Exceptional items	1.97*	4.77	1.05*
	d) Diluted before Exceptional items	1.97*	4.87	1.05*
	*Not Annualised			

Notes : (a) The above is an extract of the detailed format of Quarterly and Year Ended Financial Results filed with the Stock Exchanges on **24th April, 2026** under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Year Ended Financial Results are available on the Stock Exchange websites (**www.bseindia.com & www.nseindia.com**) and the Company's Website (**www.necoindia.com**). **(b)** The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on **24th April, 2026.**

For Jayaswal Neco Industries Limited
Arvind Jayaswal
Chairman
DIN : 00249864

PLACE : NAGPUR
DATE : 24th April, 2026

वित्त मंत्रालय MINISTRY OF FINANCE

Quarterly Return Monthly Payment (QRMP)

A step towards ease of doing business for **small taxpayers** having **Aggregate Annual Turnover up to ₹ 5 Crore during the F.Y. 2025-26**

The eligible taxpayers who wish to avail the QRMP scheme may opt in by performing the following steps on the GST portal **(www.gst.gov.in)**

- Log in to the Taxpayers' Interface
- Go to Services > Returns > Opt-in for quarterly return option

TAXPAYERS ALREADY AVAILING QRMP SCHEME ARE NOT REQUIRED TO REAPPLY FOR THE SCHEME

Benefits

- File GST Statements/Returns in FORM GSTR-1 & GSTR-3B just once in a Quarter
- Easily opt in and opt out of the Scheme
- Enjoy the convenience of a Flexible Invoice Furnishing Facility (IFF)
- Self Assessment of ITC & Tax once every Quarter
- Pay monthly Tax conveniently using Fixed Sum Method (Pre-filled Challan) or Self-Assessment Method (actual tax due after adjusting ITC) in the first two months of a Quarter

Last date to opt for QRMP Scheme from Q1 of F.Y. 2026-27 is 30th April, 2026

Eligible registered person can opt in for any quarter from first day of second month of preceding quarter to the last day of the first month of the quarter

For more details, please refer to Notification No. 81 to 85/2020-Central Tax & Circular No. 143/13/2020-GST all dated 10.11.2020

Please scan for more details on **QRMP scheme**

CBC 15502/13/0001/2627

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